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# NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 71/252 (3)/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

Shrikant Joshi.

(Static Transformers Pvt. Ltd.)

V/s.

Registrar of Companies, Gwalior, MP

Section of the Companies Act:

Section 252 (3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1.

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### **ORDER**

None present for Appellant. None present for ROC.

Order pronounced in open Court. Vide separate sheets.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

## BEFORE NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH

Co. Appeal No. 71/252/NCLT/AHM/2017

#### In the matter of:

Mr. Shrikant Joshi
Ex-Managing Director of Static
Transformers Private Limited
H. No.153, Tilakpath
Indore-452008
Madhya Pradesh

: Appellant.

Versus

Registrar of Companies,
Madhya Pradesh (Gwalior)
3rd Floor, A Block,
Sanjay Complex,
Jayendraganj,
Gwalior-474009
Madhya Pradesh.

: Respondent.

Order delivered on 15th January, 2018.

Coram: Hon'ble Sri Bikki Raveendra Babu, Member (J) – And

#### Appearance:

Mr. Abhishek Modi, learned PCS for the Appellant. None present for ROC.

#### <u>ORDER</u>

1. This Appeal is filed under Section 252(3) of the Companies Act, 2013 by the Appellant (member) seeking restoration of the name of the Company, i.e., M/s. Static Transformers Private Limited as its

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ex-Managing Director in the Register of Companies maintained by the Registrar of Companies, Madhya Pradesh, Gwalior. ["ROC" for short].

- 2. The facts in brief, which necessitated the Appellant to file this Appeal, are as follows;
- 2.1. It is stated that the ROC vide his Notice No. ROC-G/248(5)/2017/2839 dated 2<sup>nd</sup> June, 2017 issued under subsection (5) of Section 248 of the Companies Act and Rule 9 of the Companies (Removal of Names of Companies from the Register of Companies) has struck off the name of the Company from the Register of Companies and got it published in the Official Gazette of the Government on 12<sup>th</sup> August, 2017.
- 2.2. According to the Appellant, the Company has not received any statutory notice as contemplated under Section 248(1) of the Companies Act. According to the Appellant, the Company could not file the statutory returns and financial statements due to the reasons such as the Company has been facing business crisis for past two years; the Company was unaware of the legal compliances to be performed; failure to file the annual returns and financial statements was unintentional and it was not deliberate etc,. The Company has submitted that it has established its business and operation in the market after a lot of struggle, and if the name of the Company is not restored the Company's business and operational effectiveness will suffer and it will incur additional costs.
- 3. Upon notice, the ROC has filed Report dated 11<sup>th</sup> December, 2017 and represented that the name of the Company was struck off on suo motu basis on 02.6.2017 due to non-filing of Annual Returns and Balance Sheet for the financial years 2005-06 and 2016-17, and that both the Directors have been disqualified under Section 164(2)(a) of the Companies Act, 2013.

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- 4. The Appellant has filed Affidavit dated 18th December, 2017 regarding status of the bank accounts and Directors of the Company, and annexed therewith copy of Bank Statement of the Company; Income Tax Returns for the Financial Years 2015-16 and 2016-17; Certificate of the Chartered Accountant regarding financial operations of the Company; list of all the bank accounts of the Company; audited balance sheet as at March 31, 2017 etc.
- 5. This Appeal is filed by the Company under Section 252(3) of the Companies Act. The Appellant being a member is entitled to file Appeal seeking restoration of the name of the Company. Therefore, this Appeal is maintainable. The Company, M/s. Static Transformers Private Limited was struck off on 2<sup>nd</sup> June, 2017 from the Register of Companies and the same was published in the Gazette of India. This Appeal was filed on 7<sup>th</sup> November, 2017. Therefore, this Appeal is within time.
- 6. From the material available on record, the only reason for striking off the name of the Appellant Company, M/s. Static Transformers Private Limited is that the Company has failed to file Annual Returns and Balance Sheet for the financial years 2005-06 to 2016-17.
- 7. The material on record also goes to show that the Company is an ongoing concern and has been doing business. The Registered Office of the Company is situated at G-4, Polo Ground, Industrial Estate, Indore, Madhya Pradesh.
- 8. Considering all the aforesaid aspects, this Tribunal is of the considered view that it is just and equitable to restore the name of the Company, M/s. Static Transformers Private Limited in the Register of Companies maintained by the ROC, Gwalior, Madhya Pradesh, and also to remove the defects of disqualification if any as Directors, imposed under Section 164(2) of the Companies Act, 2013,

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and accordingly there shall be directions. The Company's name shall be restored upon the Appellant complying with the following conditions;

- The Appellant shall file all over due statutory returns with (i)fee and additional fee as required under the Companies Act;
- The Appellant shall publish a Notice in leading (ii) newspapers circulating in the District as well as in the Official Gazette of the Government of India with regard to the restoration of the name of the Company in the Register of Companies maintained by the Office of the Registrar of Companies, as per the draft notice approved by the Registrar of Companies at the expenses of the Appellant;
- The Appellant shall also pay an amount of Rs. 10,000/- to (iii)the Ministry of Corporate Affairs by way of Demand Draft drawn on Nationalised Bank towards the cost incurred by the Government in striking off the name of the Company within 3 (three) weeks from the date of this order.
- 9. The Appeal stands disposed of accordingly.

Sri Bikki Raveendra Babu,

Member (Judicial)

Rmr..